

the time for presentation of the Report of the Joint Committee on the Bill to consolidate and amend the law relating to Cooperative Societies with objects not confined to one State and serving the interests of members in more than one State."

The motion was adopted.

13-42 hrs.

BUSINESS ADVISORY COMMITTEE

Nineteenth Report

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA) : I move the following:

"That this House do agree with the Nineteenth Report of the Business Advisory Committee presented to the House on the 20th July, 1978."

MR. DEPUTY-SPEAKER : The questions is:

"That this House do agree with the Nineteenth Report of the Business Advisory Committee presented to the House on the 20th July, 1978".

The motion was adopted.

SHRI SAUGATA ROY (Barrack-pore) : I gave a motion disagreeing with this.

14-44 hrs.

MATTERS UNDER RULE 377

- (i) Reported shortage of coal in Saushtia and Gujarat

श्री बर्षसिंह भाई पटेल : (पोरबन्दर) : उपाध्यक्ष महोदय, लोक सभा के नियम 377 के अधीन मैं निम्न प्रबिलम्बनीय लोक महत्व के विषय के बारे में एक संक्षिप्त बक्तव्य देना चाहता हूँ और प्रार्थना करता हूँ कि श्री महोदय इस ओर ध्यान दें।

कोयले के अभाव या तीव्र कमी से सौराष्ट्र गुजरात के छोटे-बड़े उद्योग बन्द हो जाने की स्थिति में पटुब गए हूँ और उनके

बन्द हो जाने की स्थिति पैदा हो गई है। इसके लिए गुजरात सरकार ने केन्द्रीय रेलवे, ऊर्जा और उद्योग मंत्रालयों को टेलेक्स से संदेश भेजा है। इसके बारे में शीघ्र कार्रवाई करने की जरूरत है।

सौराष्ट्र और गुजरात के छोटे बड़े उद्योग वासों की बैठक गांधीनगर के सचिवालय में गुजरात के उद्योग मंत्री की उपस्थिति में 13 जुलाई, 1978 को हुई थी। इस बैठक में व्यापार और उद्योगों के प्रतिनिधियों ने कहा है कि अप्रैल से जून, 1978 तक एलाट किए कोयला में सें सिर्फ 40 प्रतिशत कोयला मिला है। प्रति माह 3500 कोयले के बैगनों की जरूरत के सामने 2400 बैगनों को एलाट किए हैं।

ऐसी परिस्थिति में सौराष्ट्र और गुजरात के सिरैमिक, कपड़ा मिल्स, वनस्पति, केमिकल्स, इंजीनियरिंग, रूफिंग टाइल्स, स्माल स्केल वगैरह इंडस्ट्रीज बंद हो जाने की परिस्थिति पैदा हो गई है। तो केन्द्रीय सरकार का रेलवे, ऊर्जा और उद्योग मंत्रालय सौराष्ट्र गुजरात के इन उद्योगों के व्यापार की सुरक्षा करने के लिए शीघ्र कोयला मिले। ऐसा प्रबन्ध करे ऐसी नम्र बेटी प्रार्थना है।

(ii) SHORTAGE OF COAL IN THERMAL POWER STATIONS IN MAHARASHTRA

SHRI S. R. DAMANI (Sholapur) : Sir, the thermal power stations in Maharashtra which were getting coal supplies from the Western Coal Fields of Coal India Ltd., have reached a precarious situation now. Upto 1st July 1977 they used to have comfortable levels of stock ranging between 15 to 60 days requirements. But since July 1977 the tempo of movement slackened and since April 1978 it has much worsened due to deteriorating production by the Western Coal Fields, and now the position is:

- (1) Power Station, Khaperkheda is left with 1 day stock.
- (2) Power Station, Koradi is left with no ground stock.
- (3) Power Station, Paras is left with 3 days stock.

[Shri S. R. Damral]

- (4) Power Station, Bhusawal is left with 4 days stock.
- (5) Power Station, Parli is left with 12 days stock.
- (6) Power Station, Ballarsha is left with 10 days stock.
- (7) Power Station, Nasik is left with 5 days stock.

What are the reasons for the falling production at the Western Coal Fields? The hon. Minister of Energy should immediately find out. The *ad hoc* arrangements made for supply of coal from Singareni Collieries in Andhra Pradesh, or linking some Thermal Power Stations with Singrauli Coal Fields in U.P. are also not working satisfactorily on account of movement difficulties. If coal is diverted from these places to Maharashtra, that will affect supplies to the thermal stations located in those States. Therefore the hon. Minister should ensure that Western Coal Fields improve their production so that Maharashtra Power Stations will get their usual coal supplies. I hope the will kindly take note of this and take urgent steps in this matter.

(iii) DEATH OF FORMER LT. GOVERNOR OF DELHI, SHRI. KISHAN CHAND

SHRI JYOTIRMOY BOSU (Diamond Harbour): Sir, although 13 days have passed the present Government have failed to complete proper investigation in the matter of unearthing the truth about the death of late Kishan Chand, former Lt. Governor of Delhi. The Additional Commissioner of Police, (C.I.D.) Incharge of the Crime Branch Investigating this case said yesterday only:

"We took up the investigation only today." It may be mentioned here that according to the counsel of one of the persons who have been prosecuted, late Kishan Chand was considered to be a most vital prosecution witness against Mrs. Indira Gandhi and now with the death of Kishan Chand the case has been considerably weakened. And, that was the intention of persons who have been prosecuted.

In the meanwhile persons who have claimed that Kishan Chand's death was not suicide, they received threatening telephone calls. Mr. Bhim Singh who heads a non-official investigating committee of lawyers in a letter to Prime Minister said that telephone calls were received warning committee members from taking any initiatives.

Mr. Sitaram Bhardwaj, who has received said that some villagers living near the well had told him about a car going up to the well on the day of Kishan

Chand's death also received telephone call warning him to keep quiet about the case. He has also written to Prime Minister asking the protection. There are reasons to believe that there is a foul-play in the whole thing and to destroy the evidence that could prove the point. It is now a known fact that most of the evidences that were available from the site of well had been destroyed. Only yesterday it was found that some kind of mobile-oil has been splashed near the well from where Kishan Chand is alleged to have jumped to death. The wooden logs which were floating over the water surface have been removed. There has been no watch over the well.

It is opined that since it is a concern to many people who are directly or indirectly involved in political turmoils of the country the matter should be handled promptly and with utmost care.

(Interruption)

MR. DEPUTY SPEAKER: Your submission is over. You should not read the portion which has not been allowed.

(iv) REPORTED AGITATION BY ALL INDIA JUNIOR ENGINEERS ASSOCIATION

SHRI MANORANJAN BHAKTA (Andaman and Nicobar Islands): Sir, the All India Junior Engineers Association has been launching agitation since last few days. In New Delhi before Nirman Bhavan, 3 Junior Engineers are on indefinite fast. Today is the sixth day of the fast. It is surprising that the Minister for Works and Housing is not even desirous to meet the striking employees. It is not only inhuman but anti-people also. In Calcutta, the Junior Engineers' Association are on fast before Nizam Palace. The demands of the JEs are: (1) to regularise all *ad hoc* promoters working for a couple of years (2) to scarp the direct recruit to A.E.; (3) 80% by departmental promotion and 20% by holding Examination. The demands are so genuine that one sympathetic outlook was necessary. After all stagnation is not our aim in any cadre post.

I am much distressed about the unconcerned attitude of Shri Sikandar Bakht, Works and Housing Minister in this matter. I like to appeal to all sections in this August House to support this cause of the striking Junior Engineers and also request the Minister of Works and Housing to come out with open mind and to talk with the Association to save the life of the striking Junior Engineers.

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): I hope the hon. Member will